

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
AB (SH) No. 83 of 2013**

**2.07.13**

Heard Mr. B Khyriem, the learned counsel for the petitioner.

Bail application will be considered after perusal of CD.

Call for CD.

In the meantime, in case of any non-bailable case registered against the petitioner/accused and in the event of arrest, he to be released on bail for a sum of Rs. 50,000/- with one surety of the like amount on the following conditions.

- i) The petitioner/accused shall not interfere with the investigation or tamper any evidence.

List this matter on 8.07.13 as suggested by Mr. S Sen Gupta, the learned Addl. PP.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
AB (SH) No. 84 of 2013**

**2.07.13**

Heard Mr. B Khyriem, the learned counsel for the petitioner.

Bail application will be considered after perusal of CD.

Call for CD.

In the meantime, in case of any non-bailable case registered against the petitioner/accused and in the event of arrest, he to be released on bail for a sum of Rs. 50,000/- with one surety of the like amount on the following conditions.

- i) The petitioner/accused shall not interfere with the investigation or tamper any evidence.

List this matter on 8.07.13 as suggested by Mr. S Sen Gupta, the learned Addl. PP.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**AB (SH) No. 85 of 2013**

**2.07.13**

Heard Mr. B Khyriem, the learned counsel for the petitioner.

Bail application will be considered after perusal of CD.

Call for CD.

In the meantime, in case of any non-bailable case registered against the petitioner/accused and in the event of arrest, he to be released on bail for a sum of Rs. 50,000/- with one surety of the like amount on the following conditions.

- i) The petitioner/accused shall not interfere with the investigation or tamper any evidence.

List this matter on 8.07.13 as suggested by Mr. S Sen Gupta, the learned Addl. PP.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**AB (SH) No. 86 of 2013**

**2.07.13**

Heard Mr. B Khyriem, the learned counsel for the petitioner.

Bail application will be considered after perusal of CD.

Call for CD.

In the meantime, in case of any non-bailable case registered against the petitioner/accused and in the event of arrest, he to be released on bail for a sum of Rs. 50,000/- with one surety of the like amount on the following conditions.

- i) The petitioner/accused shall not interfere with the investigation or tamper any evidence.

List this matter on 8.07.13 as suggested by Mr. S Sen Gupta, the learned Addl. PP.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA (SH) No. 80 of 2013**

**2.07.13**

Heard Mr. ND Chullai, the learned PP who could not produce the CD.

However, the learned PP further submits that he is yet to confirm whether CD has been received or not.

List this matter on 4.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 274 of 2011**

**2.07.13**

Heard Mr. H Abraham, the learned counsel for the petitioner who prayed for 2(two) weeks' time to which Mr. ND Chullai, the learned PP has no objection.

List this matter 16.07.13 as prayed for.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(Crl.)(SH) No. 8 of 2012**

**2.07.13**

None appears for on behalf of the petitioner.

Mr. ND Chullai, the learned PP is present.

List this matter 23.07.13 as prayed for.

JUDGE

V. Lyndem.